## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 947/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES:

Unik Construction

V/s.

KSS Petron Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

9. Udaya Sanker Advocates for Sanudrala applicant applicant applicant applicant applicant for Respondent Respondent.

ORDER

## TCP No.947 / I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel as well as the Corporate Debtor Counsel having reported that this Petition may be disposed of with a direction to the Petitioner to make his claim before the Insolvency Resolution Professional appointed in CP 1202/NCLT/MB/MAH/2017 against the same Corporate Debtor, the Petition is hereby dismissed in view of the Insolvency Resolution Process already initiated against this Company in the case already mentioned, with a direction to the Petitioner to make his claim before the Insolvency Resolution Professional already appointed in the case aforementioned.

Accordingly, this Company Petition is hereby dismissed with liberty aforementioned.

Sd/-

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKAŠH KUMAR Member (Judicial)